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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**

C.P. No.149/2006  
O.A. No.777/2002

New Delhi this the 18<sup>th</sup> day of May, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**  
**Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

1. A.R. Sastry, Retd. Guard,  
S/o Late A. Appanna Sastry,  
H.No. 20/27, Adarsanagar  
Gopalapatnam P.O.  
Visakhapatnam-530027, A.P.
2. National Federation of the Railway  
Pensioners' Association  
Represented by its General Secretary  
And President, Railway Pensioners'  
Association rep. by Sri K.S. Murthy,  
R/Dondaparthi Junction,  
Visakahapatnam, A.P.

-Petitioners

(By Advocate: Shri Y. Rajagopala Rao)

Versus

1. Shri V.N. Mathur,  
Secretary, Railway Board,  
Rail Bhawan, New Delhi-1,
2. S.Sri Ram,  
The Deputy Director Finance (Estt.) III  
Railway Board, Rail Bhawan,  
New Delhi.

-Respondents

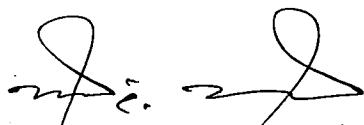
(By Advocate: Shri VSR Krishna &  
Shri Saba Rahman)

**ORDER (Oral)**

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)**

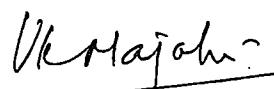
Learned counsel of respondents pointed out that respondents had filed a Writ Petition before the Hon'ble High Court against the orders in OA-2425/2000 (S.R. Dhingra and others Vs. Chairman, Railway Board and others) which has now been transferred to the Hon'ble Supreme Court. It is observed that on the basis of the decision in the case of S.R. Dhingra, orders dated 19.07.2005 were passed by the Full Bench in OA-1896/2003. The Hon'ble Supreme has stayed the judgments of various High Courts and Central Administrative Tribunal in Transfer Petition (Civil) No (s). 278/2005.

2. In this backdrop, C.P. is dropped and notices to respondents are discharged with liberty to the applicants to resort to legal proceedings as and when the aforesaid stay orders are vacated or the Writ Petition is disposed of.



(Mukesh Kumar Gupta)  
Member (J)

cc.



V.K. Majotra  
(V.K. Majotra)  
Vice Chairman (A)

18.5.06